

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

Date of Order : 13.7.93

RP 56/93 in
OA 253/92

Dr. ASHOK KUMAR MISHRA Vs. INDIAN COUNCIL OF AGRICULTURAL
RESEARCH & ORS.

O R D E R

Vide our order dated 17.5.93 in OA 253/92 we had taken note of the following directions of the Hon'ble Supreme Court in the case of Raghunath Prasad Singh Vs. Secretary, Home (Police) Department, Government of Bihar & Ors. ;

"Reasonable promotional opportunities should be available in every wing of public service. That generates efficiency in service and fosters the appropriate attitude to grow for achieving excellence in service. In the absence of promotional prospects, the service is bound to degenerate and stagnation kills the desire to serve properly. We would, therefore, direct the State of Bihar to provide at least two promotional opportunities to the officers of the State Police in the wireless organisation within six months from today by appropriate amendments of Rules. In case, the State of Bihar fails to comply, with this direction, it should, within two months thereafter, give a fresh opportunity to personnel in the Police wireless organisation to exercise option to revert to the general cadre and that benefit should be extended to everyone in the wireless organisation."

The applicant's grievance was that although he had been working as a Medical Officer since 12.1.73, he had not been given any promotion. We had observe as follows while disposing of the OA :-

"The applicant hope that the respondents will consider the instructions dated 20.8.87 and the observations of the Hon'ble Supreme Court, referred to above, and frame the rules providing for promotional avenues to the applicant and similarly situated persons within a period of six months from today."

2. The petitioner has filed this Review Petition seeking 'positive directions' for grant of promotional opportunities to him. He has, therefore, sought a review of our order dated 17.5.93. We had ~~no~~ ^{however} intention to issue any directions to the respondents of the type which have been sought by the applicant. There is no error of fact or law in the original order.

3. The Review Petition is, therefore, dismissed.


(O.P. SHARMA)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN